

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 5th October, 2020

- SO. 306 Whereas, 10-7-2019 Police Sopore on reliable input intercepted a bike bearing registration No. JK05G-0591 and arrested one Tawheed Ahmad Lone S/O Mohammad Hamzah Lone R/O Chotipora Rafiaband and recovered one Pistol, one Pistol magazine, five Pistol Rounds and Matrix Sheet from his possession; and
2. Whereas, a case FIR NO. 114/2019 U/S 18, 39 ULA (P) Act, 1967, was registered in Police Station Dangiwachha and investigation of the case was taken up; and
3. Whereas, during the course of investigation, site plan of place of occurrence and seizure memo was prepared, besides, statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and
4. Whereas, during further investigation accused Tawheed Ahmad disclosed that he alongwith his associate namely Asrar Ahmad Lone S/O Nazir Ahmad R/O Hadipora Rafiaband were providing logistic support to active terrorist of JeM outfit active in the area.

5. Whereas, consequent to his disclosure the accused Asrar Ahmad Lone was arrested in the case and during investigation one hand grenade and five live rounds of AK-47 were recovered from his possession; and

6. Whereas, during the course of investigation it was revealed that the accused persons were working as OGW's for the JeM terrorist outfit and were providing logistic support and transportation to the terrorist of the said outfit active in the area; and

7. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie involvement of below mentioned accused persons in the commission of offences punishable under Unlawful Activities (Prevention) Act, 1967 as shown against each accused as under:-

Sno.	Name of accused	Offence
1	Tawheed Ahmad Lone S/O Mohammad Hamzah Lone R/O Chotipora	18,39
2	Asrar Ahmad Lone S/O Nazir Ahmad Lone R/O Hadipora.	ULA (P) Act

8. Whereas, the Authority appointed by the Government under Sub-section (2) of Section 45 of the ULA(P) Act 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to a conclusion that a prima facie case against the accused has been made out; and

9. Whereas after perusing the case diary, the relevant documents and also taking into consideration views of the Authority appointed under Sub-Section (2) of the Section of 45 ULA (P) Act 1967, the Government is of the view that there is sufficient material and evidence available against the accused for their prosecution under the aforesaid provisions of law

Now therefore, in exercise of powers conferred by Sub-Section 02 of Section 45 ULA (P) Act 1967 the Government hereby accord sanction for launching prosecution against the above mentioned accused persons for the commission of offences punishable U/S 18,39 FIR No. 114/2019 of Police Station Dangiwacha.

By Order of the Government of Jammu and Kashmir.

Sd/-

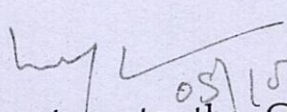
Principal Secretary to the Government
Home Department.

Dated: 05.10.2020.

No. Home/Pros/165/2019

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, Srinagar. The CD file in original is returned herewith.
3. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to the Govt.
Home Department